

(b) how does it conform with the declared policy of Government to encourage professionals to head such bodies ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) and (b) An officer has been appointed as Chairman, Rubber Board, by the Central Government in accordance with the provisions of the Rubber Act and the Rules made thereunder governing this appointment.

#### License for Setting up Spinning Mills in Maharashtra.

3698. SHRI BALASAHEB VIKHE PATIL : Will the Minister of SUPPLY AND TEXTILES be pleased to state :

(a) whether from 1st November, 1985, as per Government notification it was not necessary for the spinning mills to obtain license for their setting up and under this provision many spinning mills were set up in Maharashtra ;

(b) whether by a notification issued by the Union Government on 31st August 1984, it was made necessary that such spinning mills should have license for this setting up ;

(c) whether Government of Maharashtra have urged the Union Government to issue licences which were set up between 1975 and August, 1984 when license was necessary ; and

(d) if so, the reasons for delay ?

THE MINISTER OF STATE OF THE MINISTRY OF SUPPLY AND TEXTILES (SHRI CHANDRASEKHAR SINGH) : (a) to (d) Setting up of spinning mills, for the manufacture of cotton yarn upto a capacity of 50,000 spindles was delicensed on 1.11.1975. Consequently an undertaking which did not require imported raw material or capital goods or involve foreign collaboration and did not attract the provisions of MRTP/FERA Act, could be registered with the Textile Commissioner, provided the location of the unit was in an area other than in a town with a population of more than 10 lakhs. A number of

spinning mill projects in Maharashtra were also registered under the delicensing scheme.

The Delicensing Scheme was withdrawn on 31st August, 1984. Following this the industrial undertaking which have been set up under the delicensing scheme and had either gone into production or had taken 'effective steps' prior to 31-8-1984 are required to obtain carry on Business Licences. Applications for C.O.B. licenses have been received from more than 600 units in the country. While a decision has been taken in a large number of cases the reminder are under different stages of processing.

#### Permission to Public Sector Undertakings to broaden their capital base.

3699. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether the attention of Government has drawn to the suggestion made by the Association of Indian Engineering Industry (AIEI), the representative body of the industry both in public and private sectors, that the public sector undertakings should be permitted to broaden their capital base by raising equity funds from the public as well ;

(b) if so, the details thereof ; and

(c) Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (c) There is no proposal with the Government at present for permitting the public sector undertakings to broaden their capital base by raising equity funds from the public.

#### Offer of joint ventures in telecommunication electronics and power industry by Danish Government.

3700. SHRI YASHWANTRAO GADAKH PATIL : Will the Minister of FINANCE be pleased to state :

(a) Whether Danish Government has offered assistance for joint-ventures in the field of telecommunications, electronics and power industry ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) There has been no specific offer of assistance by the Danish Government for joint ventures in the field of telecommunications, electronics and power industry.

(b) Does not arise.

#### Trade Agreement with France :

3701. SHRI B.V. DESAI : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that India has decided to step up bilateral trade with France ;

(b) if so, the steps being taken by the Union Government in this regard ;

(c) whether any agreement with France has been signed ; and

(d) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P.A. SANGMA) : (a) to (d) It is the endeavour of Government to set up bilateral trade with all friendly countries including France. No specific trade agreement has been signed with France.

#### Report of Arjun Sen Gupta Committee on Public Sector Enterprises

3702. SHRI BHOLA NATH SEN : Will the Minister of FINANCE be pleased to state :

(a) whether Government have received the report of the Arjun Sen Gupta Committee set up to review in depth the working of public sector enterprises in the

context of the country's economic structure and overall planning ;

(b) if so, the critical problems and constraints in the operation of public sector enterprises identified by the Committee ;

(c) the performance evaluation criteria suggested by the Committee ; and

(d) the steps taken/proposed by Government ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) The Government have received the report of the Arjun Sengupta Committee. It is not in the public interest to divulge the details of the report or the action proposed to be taken thereon at this stage.

#### Modification in continuing ban on new services in class III & IV.

3703. SHRI INDRAJIT GUPTA : Will the Minister of FINANCE be pleased to state :

(a) whether the continuing ban on new recruitment to Central Government services in Class III and Class IV is likely to be modified at an early date ; and

(b) whether the staff side in the JCM has pressed for lifting of the ban in view of creation of new assets ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) & (b) The anti-inflationary measures taken in January 1984 inter alia included advising Ministries/Departments not to fill up existing vacancies except where recruitment action had been taken. In that context, no category of posts could be specifically exempted from the ban orders. Exemptions have, however, been allowed in a few selective cases like appointment of dependants of deceased employees on compassionate grounds and handicapped persons, redeployment of personnel surplus to one organisation in another, regularisation of casual labourers against Group 'D' vacancies, filling up of vacancies purely